

16.30 hrs.

KERALA APPROPRIATION No. 2)
BILL, 1965.

The Minister of Planning (Shri B. R. Bhagat): On behalf of Shri T. T. Krishnamachari, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Kerala for the services of financial year 1965-66.

Mr. Deputy Speaker: The question is:

"That the leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Kerala for the services of financial year 1965-66."

The motion was adopted.

Shri B. R. Bhagat: I introduce† the Bill.

Shri B. R. Bhagat: On behalf of Shri T. T. Krishnamachari, I beg to move†:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Kerala for the services of financial year 1965-66, be taken into consideration."

Mr. Deputy Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Kerala for the services of financial year 1965-66, be taken into consideration."

The motion was adopted.

KERALA APPROPRIATION (No. 2)* take up the clause-by-clause consideration of the Bill.

The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill

Shri B. R. Bhagat: I move:

"That the Bill be passed."

Mr. Deputy Speaker: The question is:

"That the Bill be passed."

The motion was adopted

12.33½ hrs.

RESOLUTION RE: RAILWAY CON-
VENTION COMMITTEE

The Minister of Railways (Shri S. K. Patil): Sir, I beg to move:

"That this House resolves that:

(i) A Parliamentary Committee consisting of 12 members of this House to be nominated by the Speaker be appointed to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway finance *vis-a-vis* the General Finance and make recommendations thereon by the 30th November, 1965; and

(ii) that this House recommends to the Rajya Sabha to agree to associate 6 Members from the Rajya Sabha with the Committee and to communicate the names of the members so appointed to this House."

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 10-5-65.

†Introduced/moved with the recommendation of the President.